

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 573
TO BE ANSWERED ON 07.12.2023**

SOCIAL SECURITY BENEFITS

573. SHRI SATISH CHANDRA DUBEY:

Will the Minister of Labour and Employment be pleased to state:

- (a) the social security benefits that have been offered to gig workers over the past decade; and**
- (b) the categories of workers encompassed within the gig workers group?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): The Social Security code, 2020 envisages framing of suitable social security schemes by Central Government for Gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. As per section 2 (35) of the Code, a 'gig worker' means a person who performs work or participates in a work arrangement and earns from such activities outside of traditional employer-employee relationship.

The provisions under the Code relating to gig and platform worker are yet to come into force.
